

(4) generally regulating the proceedings and abusing the disciplinary powers in such manner as to prevent exposure of the government's incompetence and misdeeds and bring about the suppression of the Opposition."

The hon. Members who are in favour of leave being granted will kindly rise in their places. I find there are only 22 Members for it. The requisite number of 50 Members is not there. So, leave is not granted.

श्री मधु सिन्घे : उपाध्यक्ष महोदय, अब आप ही बताइये कि चर्चा से कौन भाग गये ? ये ताली बजाने वाले लोग, क्योंकि हम इनको बहस में हरा देते !

13.39 hrs.

**INDIAN TARIFF (SECOND AMENDMENT) BILL\***

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): On behalf of Shri Manubhai Shah, I move for leave to introduce a Bill further to amend the Indian Tariff Act, 1934."

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Tariff Act, 1934."

The motion was adopted.

Shri Shafi Qureshi: I introduce the Bill.

13.39½ hrs.

**APPROPRIATION (NO. 4) BILL, 1966**

The Minister of Finance (Shri Sachindra Chaudhuri): I move:†

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1966-67, be taken into consideration."

Mr. Deputy-Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the Financial year 1966-67, be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: The question is:

"That Clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri Sachindra Chaudhuri: I move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

13.42 hrs.

[MR. SPEAKER in the Chair]

The Leader of the House (Shri Satya Narayan Sinha): I am glad to inform you, Sir, that the House has reposed its full confidence in you. (Interruptions).

श्री मधु सिन्घे (मुंघेर) : यह नहीं हुआ है। अध्यक्ष महोदय, बहुत ही अनुचित ढंग से मदन नेता ने यह कहा है..... (ध्वजवाहन) मेरे प्रस्ताव पर केवल बहस नहीं हो पाई है।

13.42½ hrs.

**APPROPRIATION (NO. 5) BILL, 1966**

The Minister of Finance (Shri Sachindra Chaudhuri): I move:††

"That the Bill to provide for the authorisation of appropriation of

\*Published in the Gazette of India Extraordinary, Part II, Section 2, dated 24-11-1966.

†Introduced with the recommendation of the President.

††Introduced with the recommendation of the President.

[Shri Sachindra Chaudhuri]

moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1964, in excess of the amounts granted for those services and for that year, be taken into consideration."

**Mr. Speaker:** The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1964, in excess of the amounts granted for those services and for that year, be taken into consideration."

*The motion was adopted.*

**Mr. Speaker:** The question is:

"That Clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.*

**Shri Sachindra Chaudhuri:** I move:

"That the Bill be passed."

**Mr. Speaker:** The question is:

"That the Bill be passed."

*The motion was adopted.*

13.43 hrs.

#### MOTION RE NOTIFICATION UNDER COMPANIES ACT.

**Mr. Speaker:** Mr. Himatsingka.

**Shri Himatsingka (Godda):** I move:

"That this House resolves that in pursuance of sub-section (4) of section 324 of the Companies Act, 1956, the following modification be made in the draft Notification proposed

to be issued under sub-section (1) of section 324 of the said Act, laid on the Table on the 1st November, 1966, namely:—

for "the 1st January, 1967", substitute "the 2nd April, 1967".

"This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution."

On the 1st November, the hon. Law Minister placed on the Table of the House a draft notification....

**Shrimati Renu Chakravartty (Barrackpore):** Is it a no-date motion or unofficial business? What is this?

**Shri Hari Vishnu Kamath (Hoshangabad):** Under what rule is it being made?

**Mr. Speaker:** Under rule 235.

It was laid on the Table of the House. Only a modification is suggested.

**Shri Himatsingka:** Section 324 of the Companies Act, 1956, provides for it.

**Shrimati Renu Chakravartty:** Is the Government accepting it?

**Mr. Speaker:** I cannot say that now.

**Shri Himatsingka:** Section 324 provides that when a draft Notification is laid on the Table, it will be passed if no Resolution is moved or accepted by the House modifying the same and my motion is for modifying this draft Notification, slightly changing the date from the 1st January, 1967, to 2nd April, 1967.

13.44 hrs.

[SHRI SHAM LAL SARAF in the Chair]

As you will see, if it is to take effect from 1st January, 1967, a large number of companies may be in difficulties as they will not have sufficient time to make alternative arrangements for the change-over of management